

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 556 of 2020**

**IN THE MATTER OF:**

**M/s. Invest Assets Securitisation &  
Reconstruction Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s. Girnar Fibers Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Mr. Anoop Prakash Awasthi, Advocate.**

**For Respondent: Mr. Manish Jain and Ms. Divya Sharma, Advocates**

**ORDER**  
**(Virtual Mode)**

**10.12.2020** Today when the case was called out, Learned Counsel for the Appellant submitted that he suffered from Covid-19 and require more time to prepare. Learned Counsel for Respondent is also present. The matter is adjourned.

List the Appeal 'For Admission (After Notice)' on **07<sup>th</sup> January, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

RN/nn